

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
HYDERABAD.

C.P.No. 96/1996 in O.A.61/94.

Date: October 3, 1996.

Between:

and

1. Shri K.K.Madhan, Director
General of Works, C.P.W.D.,
Nirman Bhavan, New Delhi 110011.
2. Shri Sanjay Agarwal, Executive
Engineer, Hyderabad Central
Division-I (Ele)CPWD, Nirman
Bhavan, Koti, Hyderabad. Respondents.

Counsel for the Applicant: Shri P.B.Vijaya Kumar

Counsel for the Respondents: Shri N.R.Devraj, Senior Standing
Counsel for the respondents.

CORAM

HON'BLE SHRI JUSTICE M.G.CHAUDHARI, VICE-CHAIRMAN
HON'BLE SHRI H.RAJENDRA PRASAD, MEMBER (A)

O R D E R

(PER HON'BLE SHRI JUSTICE M.G.CHAUDHARI, VICE-CHAIRMAN)

Sri P.B.Vijaya Kumar for the applicant.

Sri W.Satyanarayana for Mr. N.R.Devraj, Senior Standing
counsel for the respondents.

By the Order in the O.A., dated 15-11--1995
the applicant was given liberty to submit a representation
to the Director General. The applicant accordingly filed
a representation on 28-11--1995. Although no time was
stipulated in the order for disposal of the representation,
the applicant submits that more than six months have
elapsed from filing of the representation but it is not

bill

disposed of and therefore it should be directed to be disposed of early. We think that this is not a case for contempt but nevertheless having regard to the fact that the representation had been pending for more than six months, ~~when~~ we hope that the Divisional Compt. will direct the ~~Divisional Compt. will direct the~~ the applicant and convey the result to him by the end of November, 1996. Liberty to the applicant to apply if the representation is not disposed of by the end of December, 1996. Subject to the above observation, the C.P., is disposed of.

No costs.

H.RAJENDRA PRASAD
MEMBER (A)

M.G.CHAUDHARI, J
VICE-CHAIRMAN.

Date: October 3, 1996.

Pronounced in open Court.

Deputy Registrar (S) CC.

Amritpal
15-10-96

sss.